



सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 112 Dispur, Saturday, 1st April, 2017, 11th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 1st April, 2017

No. LGL. 34/2005/30.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. IX OF 2017

(Received the assent of the Governor on 30th March, 2017)

THE SONOWAL KACHARI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2017

**AN
ACT**

further to amend the Sonowal Kachari Autonomous Council Act, 2005.

Preamble	Whereas it is expedient further to amend the Sonowal Kachari Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;	Assam Act No. XX of 2005
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It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

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| Short title, extent and commencement. | <p>1. (1) This Act may be called the Sonowal Kachari Autonomous Council (Amendment) Act, 2017.</p> <p>(2) It shall have the like extent as the principal Act.</p> <p>(3) It shall come into force at once.</p> |
| Amendment of Section 9. | <p>2. In the principal Act, in section 9, in sub-section (1), for the words "a majority" appearing in between the words "carried by" and "of the", the words "two-third majority" shall be substituted.</p> |

S. M. BUZAR BARUAH,
Commissioner and Secretary to the Government of Assam,
Legislative Department, Dispur.